

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
IA No. 430/JPR/2019
IA No. 14/JPR/2020
IA No. 21/JPR/2020
CA No. 10/JPR/2021
CP No. 195/241(1)/JPR/2019
Under Section 241(1) of
Companies Act, 2013

In the matter of:

Mr. Shanti Lal Maroo

...Petitioner

Versus

M/s American International Health Management Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner	:	Amol Vyas, Adv. Prabhansh Sharma, Adv.
For the Respondent	:	Anuroop Singhi, Adv. Aditya Vijay, Adv.

ORDER

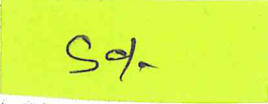
IA No. 14/JPR/2020

Heard Mr. Anuroop Singhi, Adv. along with Mr. Aditya Vijay, Adv. appearing on behalf of the Applicant. Mr. Amol Vyas, Adv. along with Mr. Prabhansh Sharma, Adv. appearing on behalf of the Respondent seeks time to file reply. Reply, if any, may be filed within two weeks with an advance copy to the opposite counsel. No further opportunity will be granted to file reply. List the IA on 24.07.2024.

IA No. 21/JPR/2020
CA No. 10/JPR/2021

Pleadings are complete in both the IAs. Mr. Amol Vyas, learned counsel for the Applicant in IA No. 10/JPR/2021, seeks to argue the application, due to

bad connectivity, the matter could not be heard. Mr. Anuroop Singhi, learned counsel for the Respondent is permitted to come physically to argue the application on the next date of hearing. List the matter on 24.07.2024.



Sd/-

(Rajeev Mehrotra)
Technical Member



Sd/-

(Deep Chandra Joshi)
Judicial Member

July 01, 2024